

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

**Advocate for
Applicant(s)**

**Advocate for
Respondent(s)**

Notes of the Registry

Orders of the Tribunal

OA No. 250/2005

Date of order: 20.12.2006

Mr. N.R. Choudhary, counsel for the applicant.
Mr. Salil Trivedi, counsel for respondents.

At the very outset, learned counsel for the respondents has drawn our attention to an order dated 18.12.2006 at Annexure R/1 and has submitted that the impugned order of penalty has been revoked by the competent authority and therefore this O.A. is rendered infructuous.

From the perusal of the aforesaid order, it is evident that there was mistake on the part of the authorities inasmuch as two penalties were given on the same allegation and the same has been now corrected and all arrears also have been directed to be paid to the applicant from 25.06.2004 onwards.

Keeping in view the subsequent development as narrated above, the Original Application has rendered infructuous and the same stands disposed of accordingly. However, it is scarcely necessary to mention that the respondents would extend the benefits of the order dated 18.12.2006 (Annexure R/1) as expeditiously as possible. No costs.

R. R. Bhandari

[R. R. Bhandari]
Administrative Member

J. K. Kaushik

[J K Kaushik]
Judicial Member

4/1
Final hearing
Qu. 2
29/12/06

Copy of order
received
Anthony
John
4/11/07

Part II and III destroyed
in my presence on ...11/21/14
under the supervision of
section officer () as per
order dated ...21/10/14

Section officer (Record)